ESTIMATES COMMITTEE 1960-61

HUNDRED AND TWENTY-SECOND REPORT

(SECOND LOK SABHA)

MINISTRY OF COMMERCE AND INDUSTRY

(National Industrial Development Corporation Ltd.)



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The Hundred and Twenty-second Report of Estimates Committee on the Ministry of Commerce and Industry - National Industrial Development Corporation Ltd.

- Page 6, marginal Heading, line 1: read 'drawings' for 'dirawings'
- Page 10, Statement under para 25; item 2 Col. 3: read '184' for '184.80'
- Page 29, item 5, Col. 7, line 4: read '37.2 lakhs' for '37,2 lakhs'
- Page 33, item 6, Col. 2: read 'carbide' for 'carbine'

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CONTENTS

	PAGE
Composition of the Committee	(lii)
Introduction	(v)
I. Introduction	I
II. A. Organisational set-up	3
B. Technological Consultancy Bureau	4
III. A. Loans to Textile, Jute and Machine Tool Industries	7
B. Loans to industries whose Directors are on the Board of	_
Directors of the Corporation	9
IV. Progress of projects undertaken by N.I.D.C	11
V. Conclusion	14
APPENDICES (
I. A list of the Directors of the N.I.D.C. as on 31st December, 1960.	16
II. Statement showing the loans sanctioned by the N.I.D.C. to Jute and Cotton Textile Mills and Machine tool industries as on 1st February, 1961	17
III. Statement showing the details of various projects undertaken and processed by N.I.D.C., their estimates, financial outlays, cost incurred etc.	25
IV. Statement showing the summary of conclusions/recommendations.	34
•	34
V. Analysis of recommendations in the Report	37

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^{*}Elected with effect from 25th November, 1960 vice Shri Dinesh Singh resigned.

INTRODUCTION

- I, the Chairman, Estimates Committee having been authorised by the Committee to submit the Report on their behalf present this Hundred and Twenty-second Report on the Ministry of Commerce and Industry—National Industrial Development Corporation Ltd.
- 2. The Committee wish to express their thanks to the Secretary and other officers of the Ministry of Commerce and Industry for placing before them the material and information that they wanted in connection with the examination of the estimates.

New Delhi; The 27th March, 1961. Chaitra 6, 1883 (Saka). H. C. DASAPPA,

Chairman,

Estimates Committee.

INTRODUCTION

The National Industrial Development Corporation Function of Limited (hereinafter referred to as the N.I.D.C.) was set the N.I.D.C. up in October, 1954 by the Government of India for the promotion and development of industries in the country, particularly those which are necessary to fill the gaps in the industrial structure. The Corporation has been conceived mainly as an instrument of Government for securing a balanced and integrated development of industries both in the private and public sectors. Its functions are to promote, establish and execute industries, projects or enterprises for the manufacture and production of plants, machinery, tools etc. and for that purpose prepare and get prepared project Reports, blue prints etc. as well as establish companies or associations for the prosecution or execution of industrial undertakings.

- 2. The N.I.D.C. is also used as an agency for the grant Agency for of special loans for the modernisation and rehabilitation of grant of the Jute and Cotton Textile industries. Recently, Governational by N.I.D.C. to ment has been utilising the N.I.D.C. as an agency to Jute, Cotton advance loans to the Machine Tool industry for its expantable and Machine Tool Industrial Tool Industrial Industri
- 3. Subject to the previous approval of Government, the Setting up of N.I.D.C. plans and formulates new projects whether for new industriesting up new industries or for developing new lines of production. The N.I.D.C. makes use of the resources and experience of Government departments and also private industry in making studies of the projects entrusted to it for investigation and also engages necessary specialists or consultants.
- 4. The N.I.D.C. carries out preliminary investigations Formulation and after the general economics of the plant are establish-of Project ed, the matter is reported by it to the Government for conducting negotiations with the selected foreign collaborators for assistance in the establishment of the plant. After the terms of collaboration etc. are finalised, necessary contracts agreements are finalised and executed by the Government. Once the project reaches the actual stage of implementation, Government takes a decision regarding the agency

which would implement the project ultimately. Summing up the functions of the N.I.D.C., Government has explained that the N.I.D.C. is an agency that they are employing for the preparation of these projects, especially where the projects are of such a nature that they require intensive capital employment and yield a comparatively lower rate of return and are not considered so attractive by private agencies.

A. Organisational Set-up

5. In setting up the N.I.D.C., it was Government's inten-N.I.D.C. tion to provide a flexible agency to help the promotion and to provide a flexible development of industries with the possibility of securing agency for fuller co-operation of leading industrialists in the country industrial than operation through departmental channels would proment. vide.

6. The composition of the Board of Directors of the Ministers as N.I.D.C. is given in Appendix I. It would be observed that and Vicethe Chairman and Vice-Chairman of the N.I.D.C. are the Chairman of Minister for Commerce and Industry and Minister for Indus- the N.I.D.C. tries, respectively. The representative of the Ministry informed the Committee that though generally Ministers did not preside over public Corporations, an exception was made in this case as the more important of the N.I.D.C.'s function was development and not the running of an industrial unit or a trading activity. The question whether such an arrangement should continue was stated to have been taken up for consideration on many occasions but the Ministry could not come to any conclusion. The Committee were told that there were certain advantages in having Ministers on the N.I.D.C. as it helped to attract the leading captains of industry to function on the Board of Directors of the Corporation.

7. Whatever advantages may be claimed for having Min-Desirability isters as the Chairman and the Vice-Chairman of the N.I.D.C. present the disadvantages of such an arrangement have also to be arrangement taken into account. The autonomous concept of a public examined. undertaking and its freedom from direct Ministerial control require that the undertaking should be left free to fulfil its objectives in its own way within the broad framework and policy laid down. Its success, or otherwise, is to be judged by its performance for which it is answerable to the Minister and through the Minister to Parliament. If the Minister functions as its Chairman, the autonomous character normally contemplated can hardly continue. Nor is it possible for the Minister to call the undertaking to account for its perfor-The relationship that should subsist between the undertaking and the Government is also likely to be affected for a proposal emanating from the undertaking presided over by a Minister cannot be expected to be examined with the required degree of objectiveness by the Administrative

Ministry presided over by the same Minister. The balance of advantage would, therefore, clearly appear to lie in the Minister not functioning as the Chairman of the undertaking. The practice in other countries, whether having Parliamentary Democracy or otherwise too, is against such an arrangement.*

8. In this context the Committee may refer to their earlier recommendation in para 10 of the Twenty-Second Report (Second Lok Sabha) on the Oil and Natural Gas Commission and its reiteration in para 3 of their Hundred and Third Report (Second Lok Sabha) on the same subject wherein they have pointed out that the arrangement under which the Minister functions as a Chairman of an autonomous public undertaking is not quite satisfactory. The Committee suggest that the present arrangement under which the Ministers are functioning as Chairman and Vice-Chairman of the N.I.D.C. may be reconsidered in the light of the reasons given above.

B. Technological Consultancy Bureau

Functions of the Bureau.

- 9. The Committee understand that the N.I.D.C. plans to establish a Technological Consultancy Bureau for serving various projects which are under study or in process of implementation. This Bureau will have a staff of engineers and specialists in various fields and will progressively widen the scope of services in those fields where consultants have at present to be engaged.
- 10. The Committee were informed during evidence that the Bureau was in a formative stage and at present functioned under the charge of a part-time Chief Consultant. Efforts were being made to recruit the technical staff particularly for design work. In reply to a question, it was stated that the functions of the Bureau would not overlap with that of the Development Wing. It was proposed to levy a charge for the services rendered by the Bureau to the Industries whether in public or private sectors. The estimated cost of the Bureau annually was Rs. 8,40,000 and no assessment was so far stated to have been made about the non-recurring expenditure involved.

^{*&}quot;An important question is whether the supervising Minister or his representative should himself be part of the management of the Corporation. Generally the answer to this question is in the negative. On this point countries whose legal and political systems are otherwise as divergent as those of Britain, Germany, France, the U.S.S.R., the United States, India, Italy and Australia are unanimous. It is significant that in Germany where formerly the General Manager of the Railway was also Minister of Transport, there is now a clear separation. The Minister of Transport has considerable powers of supervision but he is emphatically not a part of the management. The Postal Services, on the other hand, have remained under the direction of a Minister."

⁽The Public Corporation-W. Friedmann, pp. 561-62:

11. The Committee note that a large number of industrial establishments in the public sector viz. Hindustan Air-Question craft Ltd., Indian Telephone Industries Ltd., Hindustan about neces-Machine Tools, Hindustan Anti-Biotics Ltd., Bharat Electro- a Bureau. nics, Hindustan Steel, etc. had by now been equipped to specialise in their respective Branches of Engineering, Technology, Designing and know-how. It appears to the Committee that such a Bureau would duplicate, at least to some extent, the functions of other bodies. There is also the Development Wing of the Ministry of Commerce and Industry which acts as a technical consultant of the Government of India as a whole in matters relating to industrial development and is entrusted with the task of fostering of various indigenous industries in a co-ordinated way. The question, therefore, arises whether there is any necessity to establish a separate Consultancy Bureau as proposed which would duplicate at least to some extent the existing facilities as set out above.

12. Consultancy as understood in the modern developed Proposal to countries is not in developing one big Bureau with a staff of bureau to engineers and specialists in various fields as is proposed to cover all be done by the N.I.D.C. It is mostly in specific fields and fields. then drawing on the specialised knowledge of a number other consultants for purposes of coordination. The proposed bureau does not purport to take up such a coordination. On the other hand its idea is to have a staff of engineers and specialists in various fields and to progressively widen its scope of services in those fields where consultants have at present to be engaged.

13. Asked whether it could be possible for the Bureau to Specialisacover the various fields of engineering, mechanical, electrical, tion in parti-public health etc., the representative of the Ministry agreed may be nethat the Bureau could not be completely self-contained and cessary. they may have to specialise in particular fields. What they were attempting was to make a beginning in the Third Plan.

14. Another aspect to be considered is whether in the Proposed present state of limited technological talent in the country functions any such project as contemplated will not result in depleting deplete availthe talent that is at present engaged in the different fields, able talent Already it is seen that very often retired technical men are in employ-drawn upon to man many of the public and private under-ment of retitakings. The result of attempting a Bureau as contemp- red person-lated would probably be again to draw on such retired nel. technical personnel.

15. When questioned as to what consultancy they At present only to were thinking of, the representative of the Ministry stated prepare

designs of Industrial buildings and structures given by foreign collaborators.

dirawings of that at present they contemplated the setting up of an organisation of designers of industrial buildings and structures to be followed later on by mechanical and electrical public health engineering and consultancy. So far as designing of industrial buildings and structures are concerned, the representative of the N.I.D.C. stated that the lay-out and the floor plans would be given by the foreign collaborators and the detailed design of the actual building will be undertaken by the Technical Consultancy Bureau. If this is the idea, it is a job which many other technical bodies within and outside the public sector could do as well.

Need for a up the Bureau.

16. The Committee were somewhat surprised scientific investigation that in setting up a Bureau of such importance with a for setting potentiality to grow very big, the N.I.D.C. had not subjected the scheme to any scientific examination and to obtain a report. The representative of the Ministry agreed that it called for a more scientific investigation and planning. The Committee suggest that such a Bureau is too important to be launched without a proper, detailed scientific investigation by fully competent hands and hope that before setting up the Technological Consultancy Bureau such an investigation will be made and a comprehensive obtained on the various aspects of the project which among others should include the technical possibilities, the and nature, the personnel required and availability, the cost and its economics etc. They also suggest that the project report may be published before its adoption.

A. Loans to Textile, Jute and Machine Tools industries

17. The N.I.D.C. has been entrusted with the grant Loans for of loans for the modernisation and rehabilitation of tion and the Jute and Cotton Textile industries and to Machine Tool rehabilitaindustry for the purpose of installing balancing plant and tion of three equipment and otherwise expansion of production of light and medium-sized Machine tools of general application. Only joint stock companies registered under the Companies, Act, whether as private or public limited concerns, are eligible for assistance from the N.I.D.C. The loans are secured by a mortgage deed, of all the existing and future fixed assets of the applicant companies. Where, however, there is already a charge on existing assets (old block of the company), the case is examined on its merits and the N.I.D.C. may insist on a charge ranking pari-passu with the existing charge or accept a second charge.

18. The statements showing the number of loan appli- Long term-assistance cations received, sanctioned, rejected and pending during the loans. years 1958, 1959 and 1960 under the long term assistance are given below:---

Year				Number	of app	olications	}
i ca	ı		Received during the year	Sanc- tioned during the year	Rejected during the year	With- drawal during the year	Net pen- dancy as on 31-12-60
			Jı	UTE MILL	S		
Prior to 1	958		31	11	4	7	
1958-60	•	•	31	26	4	4	
TOTAL	•		62	37	8	11	6
			COTTON	TEXTILE	Mills		
Prior to 1	958		58	4	7	5 28	
1958-60	•	•	69	41	18	28	• •
TOTAL			127	45	25	33	24
			N	ACHINE T	Loors		
1960			4	2		• •	. 2

Loans advanced.

- 19. The amount of Loans advanced to the Jute and Cotton Textile Mills upto 31st December, 1960 under the long term Scheme is indicated below:
 - (1) Cotton Textile Mills ... Rs. 2,38,89,833
 - (2) Jute Mills .. Rs. 3,63,14,615

No amount is stated to have so far been disbursed to the Machine Tool Units which have been sanctioned loans as the mortgage deeds and the connected legal formalities have not yet been completed.

Cheaper rate of interest charged by N.I.D.C.

- 20. The Committee understand that assistance rendered by the N.I.D.C. carried a comparatively cheaper rate of interest as compared to the interest charged by the Industrial Finance Corporation and other lending institutions. Till recently, the N.I.D.C. was charging interest on loans at the rate of 5 per cent per annum. The rate has recently been increased to 6 per cent per annum. This rate of interest would apply to loans sanctioned hereafter. The Industrial Finance Corporation charges interest at the rate of 6½ per cent per annum. The Industrial Finance Corporation does not accept a second charge, while the N.I.D.C. has decided to accept such a charge under certain circumstances. There were also likely to be legal doubts as to the competency of the Industrial Finance Corporation to take up these projects which were mainly rehabilitation projects. The Industrial Finance Corporation assisted only a new unit or for the expension of a unit.
- Share capital 21. Government investment in the N.I.D.C. as on of N.I.D.C. 31-12-1958 is as follows:

(In lakhs of Rs.)

Share Capital (as subscribed)	10
Loans	256
	266

The Committee note that the expenses of the N.I.D.C. have consistently been higher than its earnings and the difference is borne by the Government by

way of grants. Since its inception, Government paid the following amount of grants to the N.I.D.C.

		Rs.
1955		48,745
1956		8,67,419
1957	• •	5,51,339
1958		8,03,907

- 22. Apart from the examination of the projects which N.I.D.C. a lending have yet to be completed, the N.I.D.C. has been functioning agency. primarily as a lending body for the grant of loans to the Cotton Textile, Jute and Machine Tool Industries at comparatively cheaper rates of interest as noted above. The N.I.D.C. is charging the same rate of interest from the industrial units as it pays to the Government. N.I.D.C. has been charged with the task of finding finance for the modernisation and rehabilitation of Jute and Cotton Textile Mills-and that for these two only-when the other financing Corporations like I.F.C., I.C. & I.C., State Finance Corporations could perhaps have been utilized for the purpose as well.
- 23. Considering the present financial structure of the N.I.D.C. it appears that there is no prospect of the Corporation keeping down even its costs in the near future. It would perhaps be more appropriate, if the present field of activity of the N.I.D.C. as a lending agency were transferred to the Industrial Finance Corporation or any other such agency whose operations may not result in losses entailing grants by way of subsidy.

B. Loans to Industries whose Directors are on the Board of Directors of the N.I.D.C.

- 24. At the instance of the Committee, the Ministry of Commerce and Industry furnished to them a list of the Companies for Jute, Cotton textile and Machine tool industries which had been sanctioned loans by the N.I.D.C. (Appendix II).
- 25. The Committee note that the procedure for the Non-partici-grant of loan as adopted by the N.I.D.C. and its Articles pation of Directors in of Association do not debar the concerns with which the the discus-Directors of the N.I.D.C. are in any way connected from sion of loan obtaining loans from the N.I.D.C. However, as required of companies under Section 299(3) of the Companies Act, 1956, the with which Directors of the N.I.D.C. are required to disclose to the they are connected. N.I.D.C. their interest in the various mill companies.

In case if any one of them happens to be interested in an applicant company, as a rule, he does not participate in the discussion on the particular application at the meeting of the Board of Directors of the N.I.D.C.

26. The contracts entered into with the mill companies, Grant of in which the Directors are interested are specifically approved by the Board of Directors of the N.I.D.C. as required with which under the Companies Act, 1956. The following table shows Directors of the portion of the loans sanctioned by the N.I.D.C. that has gone to the companies with which its Directors were directly associated. or indirectly associated.

	,		(As on 31	-12-1960)
			((Rs. lekhs)
		Jute Mills	Cotton Textile Mills	Total
ı.	Total amount sanctioned .	682.69	1278.06	1960.75
2.	Amount sanctioned to the Mill Companies in which Directors of N.I.D.C. were interested	184.80	200	385.80
3.	Percentage of Item No. 2 to Item No. 1	27.2%	15.7%	19.7%
4.	Total amount paid	363.14	238.89	602.03

27. On a perusal of the list of loanees, the Committee consider that however justifiable and unexceptional these loans may have been, there are among them parties who could perhaps have raised the necessary resources on their own without the special aid from N.I.D.C. and that the funds that have now been given to them could have been preferably made available to other parties whose position to raise such loans by other means is not equally strong.

Progress of Projects Undertaken by N.I.D.C.

28. A statement showing the details of the various Projects projects undertaken and processed by the N.I.D.C. and their undertaken probable yield on investment cost so for incurred on processprobable yield on investment, cost so far incurred on project ed by the reports, drawings etc. is given in Appendix III.

29. The Committee observe that an experimental pro-Sulphur ject for manufacture of Sulphur from Pyrites was initiated from in the year 1955 but so far only pilot experiments are being conducted abroad. The Committee were informed by the representative of the Ministry that 600 tons of pyrites were despatched to Norway for tests to be conducted works of Messrs. Orklas. The two-man delegation which went to Norway returned in December, 1960, made a joint report recommending a further despatch of 2,000 tons of pyrites to Norway as the earlier tests carried out were inconclusive. The question of further despatch of pyrites was stated to be under consideration. The Committee feel that the processing of this project has been unduly delayed and the progress rather tardy.

30. The Committee observe that the project for the Manufacture manufacture of newsprint from bagasse was initiated by the of newsprint from bagasse. N.I.D.C. in 1956. The N.I.D.C., it is understood, is continuing its studies on the project which might be assigned to the private sector for implementation after its technical feasibility and economic aspect have been considered. The assistance of the West German Government has been enlisted for the loan of the services of an expert to carry out further technical studies in this process. This project too has not made much headway during last four years.

31. With regard to the Heavy Structural Fabrication Heavy Works and the Heavy Plate Vessels Works, the Committee Structural Fabrication were informed that the project reports were received from a Works & British Firm. But they were based on the concept of produc- Heavy Plate tion of heavy structurals as well as plate and vessels as it Works. The implementation of these projects existed in 1956. necessitated certain modifications now, which would be undertaken and finalised on the arrival in India of the representatives of the British collaborating firms.

32. The Committee trust that these projects which have got a very important bearing on the setting up of heavy industries in the country would be finalized before long.

Ophthalmic Glass Project.

- 33. The Committee observe that the Ophthalmic Glass-project which is to be set up by utilising a portion of 500-million Roubles credit from the U.S.S.R. has been transferred to the Heavy Engineering Corporation. This project is to be located at Durgapur where the Coal Mining Machinery project is also being set up. This arrangement would ensure better co-ordination of the credit from the U.S.S.R. and effect economy in the preparation of the site, lay-out etc. for the two projects at Durgapur.
- 34. The Committee find it difficult to appreciate the reasons for entrusting ophthalmic glass project to the Heavy Engineering Corporation and feel that it could perhaps have been as well entrusted to the National Instruments Factory which is already in the line.

Recovery of development expenditure on Projects.

- 35. The Committee were informed that all expenditure in respect of staff exclusively engaged on a project and other direct expenditure thereon was debited to the project concerned. In cases where the projects were transferred to the entrepreneurs in the private sector for execution, the developmental charges were not recovered from the parties. It was also explained that while the N.I.D.C. was processing these projects, some parties in the private sector were also simultaneously pursuing the same line of investigations and, therefore, they could not recover the expenditure incurred on those projects as they could not clearly say that a particular party benefited by the work done by the N.I.D.C.
- 36. The Committee arc of the opinion that whenever a project processed by the N.I.D.C. reaches a final stage and is passed on to other parties in the private sector, a reasonable portion of the developmental expenditure should be recovered from the parties concerned. They do not think that any entrepreneur will be reluctant to pay for the services.

Selection of Industrialists to take up projects. 37. The Committee desired to know the procedure followed in selecting the private sector parties, that is, whether the N.I.D.C. advertised their proved projects or the parties themselves came voluntarily. It was stated in evidence that in a number of cases the N.I.D.C. did not advertise in the newspapers but circularised to the State Governments. The Committee suggest that full publicity should be given whenever it is considered necessary to hand over the execution of a project initially sponsored by the N.I.D.C. to any parties in the private sector.

38. The Committee observe that there has been a con-Delay in siderable delay in the presentation of the Annual Report of presentation of annual the N.I.D.C. The Report for the year ending 31st Decem-reports. ber, 1958 was presented on 31st March, 1960, that is after 15 months. The Committee are critical of such delays which not only result in the violation of the provisions of the Companies Act but also deprive the Parliament of their right to be posted with the financial result of the working of a Government Company in time.

39. The Committee were informed by the representative for Indus-of the Ministry that the N.I.D.C. had not drawn up a com-trial deveprehensive blueprint as to what the balanced or an integrat-lopment. ed growth of industries should be in the public and private sectors. It had also not drawn up any list of industries which need to be established. As industrialisation proceeded and as fresh gaps came to light, the N.I.D.C. would take up those gaps and fill them up.

Conclusions

- 40. It is clear from the preceding paragraphs that the N.I.D.C. is yet far from achieving one of the two main tasks assigned to it viz., economic and technical investigation of industrial projects with a view to their implementation either by N.I.D.C. or by Government or any other approved agency. So far, it has acted more as a financing than as a developing agency. This as already pointed out is a function which could as well be entrusted to some other financing agency.
- 41. The N.I.D.C. is stated to have been conceived mainly as an instrument of Government for securing a balanced and integrated development of industries both in the private and public sectors. The question arises whether, when Government has been able to launch big undertakings like Hindustan Steel, Indian Telephone Industries, Hindustan Machine Tools, Bharat Electronics Ltd., etc., the N.I.D.C. could do anything more or different than what has been done without it. The N.I.D.C. is not even in a position to watch the various industrial licences issued to private sector as that is not its functions. So far as steel, Oil and Mines and Communications etc. are concerned they are with different Ministries. The N.I.D.C. purports mainly to process certain industries referred to it by the Ministry of Commerce and Industry. What is more, the N.I.D.C. has not even the necessary technical staff and it has to devend generally on the Development Wing to assist it or to engage on an ad hoc basis technical advisers for specific projects. It is only when the preliminary project studies are received from foreign firms whose assistance is sought by Government that the N.I.D.C. examines them in detail in consultation with the Ministries concerned. It seems therefore that the idea of N.I.D.C. being an instrument for securing a balanced and integrated development of industries in the private and public sector is a little over-statement.
- 42. The Committee are of opinion that if divested of its function as a financing agency which seems to be its main work now as recommended by them, very little of the

other function of development of industries remains which cannot be equally well discharged by the agencies already in existence. It is, therefore, a matter for consideration for the Government whether they should continue to keep the N.I.D.C. going as an institution with such a limited sphere of work.

New Delhi; The 27th March, 1961. The 6th Chaitra, 1883 (Saka). Estimates Committee.

H. C. DASAPPA,

Chairman.

APPENDIX I

(Vide Para 6)

List of Directors of the National Industrial Development Corporation Limited, New Delhi, as on 31st December, 1960

- 1. Shri Lal Bahadur Shastri, Minister of Commerce and Industry, New Delhi. Chairman.
- 2. Shri Manubhai Shah, Minister of Industries, New Delhi-Vice Chairman.
- 3. Shri A. Ramaswami Mudaliar, Chairman, India Steamship Company Ltd., 21, Old Court House Street, Calcutta.
- 4. Shri F. C. Badhwar, C|o M|S Bird & Co. Private Ltd., 74, Janpath, New Delhi.
- 5. Shri G. D. Birla, Birla House, New Delhi.

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- 6. Shri S. P. Jain, 11, Clive Row, Calcuta.
- 7. Shri Kasturbhai Lalbhai, Pankore's Naka, Ahmedabad.
- 8. Shri G. B. Kotak, Navsari Building, Dadabhoy Naoroji Road, Fort, Bombay-1.
- 9. Shri B. P. Singh Roy, 15, Landsdowne Road, Calcutta-20.
- 10. Shri Padampat Singhania, Kamla Tower, Kanpur.
- 11. Shri J. R. D. Tata, Bombay House, Bruce Street, Fort, Bombay.
- 12. Shri S. Bhoothalingam, Secretary, Ministry of Steel, Mines & Fuel, (Deptt. of Iron and Steel), New Delhi.
- 13. Shri K. L. Ghei, Joint Secretary, Ministry of Finance, New Delhi.
- 14. Shri K. B. Lall, Additional Secretary, Ministry of Commerce & Industry, New Delhi.
- 15. Shri K. P. Mathrani, Additional Secretary, Ministry of Finance, New Delhi.
- Prof. M. S. Thacker, Secretary, Ministry of Scientific Research & Cultural Affairs, New Delhi.
- 17. Dr. A. Nagaraja Rao, Chairman, Heavy Engineering Corporation Ltd., Nepal Kothi, Doranda, Ranchi.
 - 18. Shri K. B. Rao, National Industrial Development Corporation Ltd., New Delhi.

 Managing Director.

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APPENDIX II

(para 24)

Statement of loans sanctioned by the National Industrial Development Corporation Limited to fute and Textile Mills and Machine Tool Industries as on 1st February, 1961.

Serial N⊕.	Name of the Mills Co.	Amount sanctioned.	Name of the Director of the Corporation, if any, who is deemed to be interested in the Co. for purposes or Section 299(3) of the Companies Act, 1956.	Remarks.
H	7	E .	4	8
		Rs.		
		JUTE MILLS		
I Khar	I Khardah Co. Ltd., Calcutta 2nd Loan 3rd Loan	29,00,000.00 19,04,662.00 21,41,000.00		
2 Fort	Fort Gloster Industries Ltd., Calcutta 2nd Losn	26,00,000.00		

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н	7	m	4	\$
	,	Rs.		
m	Gourepore Co. Ltd., Calcutta 7	15,00,000.00	Shri Kasturbhai Lal Bhai—a member of the Managing Agency firm.	
4	Megna Mills Co. Ltd.	22,83,600.00 10,98,000.00		
8	India Jute Co. Ltd. Calcutta	14,80,500.00		
•	The Nuddea Mills Co. Ltd., Calcutta and Loan	24,50,000.00 7,00,000.00	Shri Kasturbhai Lal Bhai—a member of the Managing Agency firm.	
7	7 Shri Gourishankar Jute Mills(P) Cal. Ltd., 2nd Loan	15,11,000.00		
∞	The General Industrial Society Ltd.,	25,47,000.00		
6	The Alexandra Jute Mills Ltd., Calcutta	12,42,000.00		
2	10 Presidency Jute Mills Co. Ltd., Calcutta	8,00,000.00		
=	11 Bally Jute Co. Ltd., Calcutta	24,30,000.00*	24,30,000.00* *Shri G. D. Birla—Managing Director of the Secretaries, Treasurers of the Co,	

Shri G. D. Birla,—Managing Director of the Managing Agency Co. Shri B. P. Singh Roy—Director of the Managing Agency Co.				27,00,000.00 Shri Padampat Singhania—a Director and Member of the Co.			Shri Padampat Singhania—a Member of the Mill Company. Shri Kasturbhai Lalbhai (The Director has been requested to inform whether he is to be deemed as interested in the Mill Co. for purposes of Sec. 299 (3) of the Companies Act, 1956.)
. 33,30,000.00	4,50,000.00	15,83,000.00	15,40,000.00	27,00,000.00	. 24,60,000.00	. 14,37,000.00	*32,70,000 .00
12 Birla Jute Mfg. Co. Ltd., Calcutta . •	13 The Mahabir Jute Mills Co. Ltd. Gorakhpur (U. P.)	14 Alliance Jute Mills Co. Ltd., Calcutta .	15 The Agarpara Co. Ltd., Calcutta	16 Juggillal Kamlapat Jute Mills Co. Ltd., Kanpur	17 The Hooghly Mills Co. Ltd., Calcuttai	Bastern Mfg. Co. Ltd., Calcutta	19 The Ganges Mfg. Co. Ltd., Calcutta .
21	13	11	15	19	17	18	61

7	3 RS.	*	\$
Jute Mills Ltd., Kanpur	npur 8,00,000.00		
Hukumchand Jute Mills Ltd., Calcutta	M . 14,00,000.00		
22 The Nafarchandra Jute Mills Ltd.,	. 10,90,000.00		
Shree Ambica Jute Mills Ltd., Calcutta	ta . 23,26,000.00		
24 Prabartak Jute Mills Ltd., Calcutta .	00.000,79,6		
National Co. Ltd., Calcutta .	. 30,39,000.00		
26 Chitavalsah Jute Mills Co., Ltd., Calcutta .	utta . 10,34,000.00		
27 Naihati Jute Mills Co. Ltd., Calcutta	7,50,000.00	:	Declined by applicant Co.
Reliance Jute Mills Co. Ltd., Calcutta	a . 25,00,000.00	:	Do.
29 Fort William Jute Co. Ltd., Calcutta	. 19,00,000.00	:	Do.
Mills Co. Ltd., Calcutta .	outta . 20,00,000.00	Shri B. P. Singh Roy as Director of the Company.	Do.
Mills Co. Ltd., Calcutta .	utta . 6,77,000.00		Do.

COTTON TEXTILE MILLS

o Shri J. R. D. Tata a member of the mill company and Director of the Tata Industries (P) Ltd., Secretaries and Treasurers of the mill company.	8	8	8	8	25,00,000.00 Shri Padampat Singhania—a member of the mill company.	8	0	8	8	8	8
75,00,000.00	18,50,000.00	13,00,000.00	30,00,000.00	30,00,000.00	25,00,000.0	8,12,000.00	44,38,000.00	8,73,000.00	4,57,000.00	19,69,000.00	57,86,000.00
Central India Spg., Wvg. & Mfg. Co. Ltd., Nagpur	Shri Shubhalaxmi Mills Ltd., Cambay .	Victoria Cotton Mills Ltd., Calcutta .	Hukamchand Mills Ltd., Indore	Shree Sitaram Mills Ltd., Bombay	6 New Victoria Mills Co. Ltd., Kanpur .	Visalakshi Mills Ltd., Madurai	Elphinstone Spg. & Wvg. Mills Co. Ltd., Bombay	9 Loyal Textile Mills Ltd., Kovilpathi .	10 Lokamanya Mills Barsi Ltd., Barsi	Shri Bharthi Mills S. A., Pondicherry	Meenakshi Mills Ltd., Madurai
H	4	m	4	*	9	7	∞	0	01	11	12

72	24 Shree Ganesar Textile Mills Ltd., Devangere	19,00,000.00		
25	25 Hira Mills Ltd., Ujjain	42,41,000.00		
56	26 Jaipur Spg. & Wvg. Mills Ltd., Jaipur	26,00,000.00		
27	27 Sitaram Mills Ltd., Bombay (Additional Loan)	4,73,000.00		
58	28 Birla Cotton Spg., & Wvg. Mills Ltd., Delhi	42,00,000.00	Shri G. D. Birla—Managing Director of the Managing	
29	29 Pulgaon Cotton Mills Ltd.,	25,00,000.00	Agency Co.	
30	30 M/s. Delhi Cloth & General Mills Co. Ltd., Delhi	00.000'00'09		
31	31 Minerva Mills Ltd., Bombay	45,00,000.00		
32	32 Lotus Mills Ltd., Podsnun	25,00,000.00		
33	33 Edward Textiles Ltd., Bombay	40,00,000.00		
%	Coimbatore Spg. Wvg. Co. Ltd., Coimbatore	25,00,000.00	:	Declined by the applicant Company.
35	35 Vijayalakshmi Mills Ltd., Coimbatore	7,49,000 .00	:	Do.
36	36 Jayalakshmi Mills Pvt. Ltd., Coimbatore .	4,00,000.00	:	Do.
37	37 New Rajpur Mills Co., Ltd., Ahmedabad .	26,00,000.00	Shri Kasturbhai Lalbhai—a member of the mill Company.	Do.

2	٣	4		80
Malabar Spg. & Wvg. Co. Ltd., Kozheł ode	Rs. 16,70,000·00	:		Declined by the
Rajalakshmi Mills Singanallur .	5,12,000.00	:		Do.
Gnamambikai Mills Ltd., Coimbatore .	6,60,000.00	:		0
Podar Mills Ltd., Bombay	25,80,000.00	:		Do.
Somasundaram Mills(P) Ltd., Coimbatore.	20,00,000.00	:		Do.
Anglo French Textiles Ltd., Pondicherry .	40,00,000.00	:		Do.
Sitaram Spg. & Wvg. Co. Ltd., Trichur	21,68,000.00	:		Do
Broach Textile Mills Ltd., Broach	23,80,000.00	1		Do.
Krishna Mills Ltd., Beawar	20,00,000.00	1		Do.
Tarun Commercial Mills Ltd., Ahmedabad	25,00,000.00	:	·	Application treated as withdrawn.
Harivallabhadas Mulchand Mills Co. Ltd., Ahmedabad Mahalaxmi Mills Ltd., Bhavnagar	22,65,000.00	 Shri Kasturbhai Lalbhai—a member of the Mill Company	<u>.</u>	Declined by mill Co. Application treated as withdrawn.
Маснп	MACHINE TOOL INDUSTRY	TRY		

10,00,000.00

I M/s. New Standard Engineering Co. Ltd. . 2 M/s. Cooper Engineer Co. Ltd. . .

APPENDIX III

(Vide para 28)

Statement showing the details of the various projects undertaken and processed by the N.I.D.C., their estimates, financial outlay, cost incurred etc.

Remarks	7	An agreement was entered into with a West German Consortium on 18-8-1960. A new Company called 'Hindustan
Cost so far incurred on project reports, drawings etc. by NIDC 31-12-1960	9	Rs. 4,78,664.00
Yield on investment	\$	Not known Production Value: Rs. 5 crores per annum
Financial Outlay	4	About Rs. 11 to 12 Not known crores excluding Production working capital cost Value: of township etc. Rs. 5 crores per annum
Estimated Capacity	m	About 40 Inter- About 40 Inter- About 40 Inter- About 24,000 tons about 24,000 tons of per annum in the initial stages.
S. Name of the Project No.	2 1	A.—Projects taken up for implementation in the Public Sector. 1 Organic Chemicals About 40 Inter- About Fand Intermediates. mediates with a crores and Intermediates. total capacity of workin about 24,000 tons of tow per annum in the initial stages.

			20
	7	Organic Chemicals Limited', has been set up to implement this project. Until the Agreement is formally assigned to the new Company, the NIDC has been asked to meet the initial expenditure, as done hitherto.	A company by the name 'Pyrites and Chemicals Development Company Private, up asla subsidiary of the NIDC for implementing the project. The question of commissioning a Detailed Project Report would depend on the success of the large-scale production tests of Amihor ores to be conducted at the works of Messra. Orklas of Norway. Capacity, financial outlay, etc., in respect
,	9	. 8.	• 10,11,514.00
	5	approxi- mately.	Not known Production Value will be known when deta- iled pro- iled pro- is commis- sioned.
	4		in the experimental Not known riments are being Production Value will be known when detailed project reportise is commissioned.
v	m		The project is still in the experimental Not known stage and pilot experiments are being Production value will conducted abroad. Value will be known when detailed project report is commissioned.
	8		Sulphur from Pyrites

	27	
of this project would be known only after the receipt of the Project Report.	g	Messrs. Banches of France on 25-4-1960, which has come into force with effect from 17th October 1960. A company called Tilms Manufacturing
1,09,046·00		
It is not possible to indic, te the net yield, as the cost of phorus is dependent on the cost of electric	energy which enters largely into the production of phosphorus.	K.s 5 crores p. a. ap- proximately. Not avail-
rores	of 24 hours	K.s 5 crore P. a. ap- proximatel ordinary grades— Not avail- day of 24 hours able.
. Rs. 2·1 crores	ons per day	for ordina per day c
18 tons of phos- phorus per day	energy which energy which energy which energy which energy which energy into the production of phosphorus. Film base—3 tons per day of 24 hours Production operation.	Coating capacity 36,000 sq. m. operation.
S	•	
Phosphorus	Raw Film	

7		plement this project. Until the Agreement is formally assigned to the new company, the NIDC has been asked to meet the initial expenditure, as has been asked the company of the company o			
9	Rs.	39,326.00			
8					
4		Rs. 8 crores (in- cluding working capital).			
3		Emulsion manufacturing capacity—26,000 sq. m. per day of 24 hours operation.	Cine film perforating 360,000 linear metres per day of 16 hours operation.	Spooling capacity Roll film—36,000 spools per day of 16 hours operation.	Slitting & cutting Film—2,500 sq. m. per day of 16 hours
7					

Drugs Projects:

- operation.
- 300 tons per annum Rs. 35 to 40 crores.) Not avail-(c) Surgical Instru- 2.5 million pieces per (b) Synthetic Drugs 850 " (a) Anti-biotics •

annum.

- 3,52,663.00
- Project Reports at a cost of Rs. 37,2 lakhs, for the four units have and the reports ex-pected to be received within the next few preparation of Detailed been entered into with the Soviet Organisation Contracts

Rs. 35 to 40 annum app-

roximately.

Production

value-CTOTES It is intended to form a separate company for

weeks.

the implementation of all formed, the proces-

sing of these projects is done by the NIDC.

Reports for £18,500 have been prepared by Messrs. W.S. Atkins & Partners of the United two projects costing been Project these *****| Production value-Rs. I crore p.a. Not avail-

Rs. 2.2 crores (including working cluding working capital but excludper single tons annum 10,000 Structural Fabricating Works.

(d) Physo-Chemical 100 tons per annum

approximately. ing cost of land, external services, road and rail connections and

under the

Kingdom Colombo

Precision Instru-

œ

ments,

		31		
This project has been entrusted to the Heavy Engineering Corporation, for implementation.				
15,819.00	4,78,664.00	1,75,004.00		61,619·∞
Not availab∷e.	Will meet the requirements in full of castings and forgings cf. the Heavy Machine Paris	ding Plant. Value of output Rs. 42 crores per annum.	vestment Rs. 10.9 clotes Fer annum.	Value of cutput Rs. 24 crores per annum. Yield on invest- ment Rs. 5.5 crores per annum.
About Rs. 12 crores (excluding working capital, cost of land, township etc.)	Rs. 72 crores	Rs. 48 crores. "	,	Ks. 35 crores
Thermocouples and Transmitting elemenate—25 m. roubles p.a. Io,000 tons p.a.	III Stage corresponding to Heavy Machine Building Plant (80,000 tons).	80,00c tons.		45,ccd tons.
9 Heavy Machine Tools.	10 (a) Foundry Forge	(b) Heavy Machine Building.	(a) (cell Ministry	Machinery.

7	Consequent on the successful achievement of Certaral Glass and Ceramic Research Institute in producing Optical glass, it was decided to drop Optical glass from the production programme of this project. The revised project report for the Ophthalmic Glass Plant is expected to be received from the Soviet Organisation by the end of July, 1961 and the detailed working drawings completed by July, 1962. For the time being, this project has been entrusted to the Heavy Engineering Corporation, for further processing.
9	Rs. . 1,29,206°00
8	:
4	2.5 to 3 crores
æ	300 tons of Ophthal- mic Glass p.a.
7	Optical and Ophthal- mic Glass.
н	=

APPENDIX IV

Statement showing the Summary of conclusions recommendations of the Estimates Committee contained in the Report.

Serial No.	Para No. 2	Summary of Conclusions/recommendations 3
I	8	The Committee suggest that the present arrangement under which the Ministers are functioning as Chairman and Vice-Chairman of the N.I.D.C. may be reconsidered in the light of the reasons given in Paras 7-8 of the Report.
2	16	The Committee were somewhat surprised to learn that in setting up a Technological Consultancy Bureau of such importance with a potentiality to grow very big, the N.I.D.C. had not subjected the scheme to any scientific examination and to obtain a report. The Committee suggest that such a Bureau is too important to be launched without a proper, detailed scientific investigation by fully competent hands and hope that before setting up the Technological Consultancy Bureau such an investigation will be made and a comprehensive report obtained on the various aspects of the project which among others should include the technical possibilities, the scope and nature, the personnel required and availability, the cost and its economics etc. They also suggest that the project report may be published before its adoption.
3	22-23	The N.I.D.C. has been charged with the task of finding finance for the modernisation and rehabilitation of Jute & Cotton Textile Mills—and that for these two only—when the other financing Corporations like IF.C., I.C.& I.C., State Finance Corporations could perhaps have been utilised for the purpose as well. Considering the present financial structure of the N.I.D.C. it appears that there is no prospect of the Corporation keeping down even its costs in the near future. It would, perhaps, be more appropriate if the present field of activity of the N.I.D.C. as a lending agency were transferred to the Industrial Finance Corporation or any other such agency whose operations may not result in losses entailing grants by way of subsidy.

I	2	3
4	27	On a persual of the list of loanees, the committee consider that however justifiable and unexceptional these loans may have been, there are among them parties who could perhaps have raised the necessary resources on their own without the special aid from N.I.D.C. and that the funds that have now been given to them could have been preferably made available to other parties whose position to raise such loans by other means is not equally strong.
5	29	The Committee feel that the processing of Sulphur from Pyrites project has been unduly delayed and the progress rather tardy.
6	30	The project for the manufacture of Newsprint from bagasse too has not made much headway during last four years.
7	32	The Committee trust that Heavy Structural Fabrication Works and Heavy Plate Vessel Works projects which have got a very important bearing on the setting up of heavy industries in the country would be finalized before long.
8	34	The Committee find it difficult to appreciate the reasons for entrusting Opthalmic Glass project to the Heavy Engineering Corporation and feel that it could perhaps have been as well entrusted to the National Instruments Factory which is already in the line.
9,,	36	The Committee are of the opinion that whenever a project processed by the N.I.D.C. reaches a final stage and is passed on to other parties in the private sector, a reasonable portion of the developmental expenditure should be recovered from the parties concerned. They do not think that any entrepreneur will be reluctant to pay for the services
10	37	The Committee suggest that full publicity should be given whenever it is considered necessary to hand over the execution of a project initially sponsored by the N.I.D.C. to any parties in the private sector.

1 2 3 38 The Committee are critical of delays in presenting II the Annual Reports of N.I.D.C. to Parliament which not only result in the violation of the provisions of the Companies Act but also deprive the Parliament of their right to be posted with the financial result of the working of a Government Company in time. 41 The N.I.D.C. purports mainly to process certain **[2** industries referred to it by the Ministry of Commerce and Industry. What is more, the N.I.D.C. has not even the necessary technical staff and it has to depend generally on the Wing to assist it or to engage Development on an ad hoc basis technical advisers for specific projects. It is when the only preliminary project studies are received from foreign firms whose assistance is sought by Government that the N.I.D.C. examines them in detail in consultation with the Ministries concerned. It seems, therefore, that the idea of N.I.D.C. being an instrument for securing a balanced and integrated development of industries in the private and public sector is a little overstatement. The Committee are of opinion that if divested of 13 42 its function as a financing agency which seems to be its main work now as recommended by them, very little of the other function of development of industries remains which cannot equally well discharged by the agencies already in existence. It is, therefore, a matter for consideration for the Government whether should continue to keep the N.I.D.C. going as an institution with such a limited sphere of work.

APPENDIX V

Analysis of recommendations in the Report

I. CLASSIFICATION OF RECOMMENDATIONS:

- A. Recommendations for improving the organisation and working—1, 2, 8, 12, and 13.
- B. Recommendations for development programme-5, 6 and 7.
- C. Recommendation for effecting economy—9.
- D. Miscellaneous—3, 4, 10 and 11.
- II. Analysis of more important recommendations directed towards economy:

Serial No.	No. as per summary of recommenda- tion	Particulars
I	9	The Committee are of the opinion that whenever a project processed by the N.I.D.C. reaches a final stage and is passed on to other parties in the private sector, a reasonable portion of the developmental expenditure should be recovered from the parties concerned. They do not think that any entrepreneur will be reluctant to pay for the services.

III ECONOMY:

It is not possible to calculate the money value of the economies suggested in the report.